

DIVISION BENCH

ITEM NO.113

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.136/2024 IN CP (IB) NO.86/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S DEEPAK MITTAL (PERSONAL GUARANTOR OF M/S BAGHAULI SUGARS AND DISTILLERY LTD.)
UNDER SECTION	95 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. A.K. Bhatia with : *For the RP, Mr. Sandeep Goel*
Sh. Mayank Singhal, Advs. *present in person*

Sh. Ashish Verma with : *For the Bank of Baroda*
Sh. Salonee Keshwani, Advs.

ORDER

Ld. Counsels representing the parties are present.

IA NO.136/2024

- 1.** In this IA, the report of the RP has been filed U/s 99 of the Code.
- 2.** Let the notice be issued to the Personal Guarantor, returnable within a period of two weeks. The Affidavit of service be filed within a period of one week.
- 3.** The matter is adjourned for further hearing on 22nd May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

17th April, 2024

Avaneesh Kumar Singh
(Stenographer)